उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No ..... /सी-6/271-52/O.A.No-116/2014/2020 *Dated* 12-06-20

E-Mail

To,

The Registrar General,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi-110001

Subject- Submission of compliance report in OA No 116/2014 in the matter of Meera Shukla vs. Municipal corporation Gorakhpur & others.

Sir,

Please take reference of the above mentioned subject. Earlier in compliance to the order dated 24.09.2019 passed by Hon'ble NGT New Delhi in OA No 116/2014 in the matter of Meera Shukla vs. Municipal corporation Gorakhpur & others the compliance report had been filed in Hon'ble NGT on dated-20.12.2019. (Photo copy enclosed). Further the latest compliance status is enclosed herewith with allAnnexures for your information please.

It is also requested that the compliance report may be presented before the Hon'ble Tribunal.

Enclosure-As above

Yours Sincerely,

12.6.20

(N.K.Chauhan)
CEO-6

Copy to- Shri Pradeep Mishra, Advocate, Supreme Court, B-235, Sector-XiX, Noida, District-G.B. Nagar, 201301 for information and necessary action.

CEO-6

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.co

Scanned with CamScanner

Latest Information related with Order dated: 24.09.2019 in OA No- 116/2014 Meera Shukla Vs Municipal Corporation, Gorakhpur and Others by Hon'ble NGT, New Delhi-

In compliance of the order dated:24.09.2019 in OA No- 116/2014 Meera Shukla Vs Municipal Corporation, Gorakhpur and Others by Hon'ble NGT, New Delhi, A compliance report has been submitted by Board vide office letter dated: 20.12.2019. Copy of the said letter is annexed as **Annexure-01**. In continuation of that, the latest information for the same is as follows:-

1. That imposing the environmental compensation of the rupees 4.40 Lacs against the M/s Malvika Cement Pvt Ltd, Rae-bareilly, a report has been submitted to Hon'ble NGT, New Delhi by UPPCB on date: 29.09.2019.

   Department of Environment, Forest & Climate Change, Government of UP vide letter dated: 28.04.2020 has requested to Chief Secretary, Government of UP to publish a government order (GO) in consultation with Department of Industrial Development, Department of Energy & CGWA to prevent the electric connection & ground water extraction of the industries whom do not have valid permission from UPPCB.

   (Copy of Said Letter Dated: 28.04.2020 is enclosed as **Annexure-2**).

2. That following directions under the section 5 of Environment (Protection) Act, 1986 has been issued to the District Magistrate, Ayodhya vide UPPCB letter dated: 01.01.2020 for discharge of treated effluent through tihura drain from M/s Yash Packa Ltd (Old Name- M/s Yash Papers Ltd.), Darshan Nagar, Ayodhya and for preventing the discharge of untreated domestic sewage in Tihura drain.

   - That the all check dams which were erected by farmers, should remove immediately.
   - That the discharge of untreated domestic effluent in Tihura drain, generated from population of village situated along the banks of Tihura drain, should be stopped.
   - For the stream line flow of effluent in Tihura drain, it is required to remove the sludge from Tihura drain and the desilting should be carried out by the M/s Yash Packa Ltd.

   That for the compliance of above said directions, again a request was made to District Magistrate, Ayodhya vide UPPCB letter dated 28.05.2020.

   (Copy of Said Letter Dated: 28.05.2020 is enclosed as **Annexure-3**).

   That in view of non-compliance of above said direction by District Magistrate, Ayodhya, a request is made to UP Government vide UPPCB letter dated-09.06.2020 for issue of necessary directions to the District Magistrate, Ayodhya.

   (Copy of Said Letter Dated: 09.06.2020 is enclosed as **Annexure-4**).

3. That M/s BRD Medical College & Hospital (Nehru Hospital), Gorakhpur has not deposited the environmental compensation, so in view of that UPPCB vide its letter dated 18.10.2019, issued a reminder to deposit of environmental compensation.

   (Copy of Said Letter Dated: 18.10.2019 is enclosed as **Annexure-5**).

BPM S.A. Tech. Consultant C-6 — 1 — CEO

Scanned with CamScanner

4. That in view of compliance of recommendation made by joint inspection team of CPCB & UPPCB and deposition of environmental compensation, Consent Water under the section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Consent Air under the section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 has been granted to M/s KM Sugar Mills Ltd (Sugar Unit), Masaudha, Moti Nagar, Ayodhya. The consents are valid upto 31.12.2021.

That CPCB & UPPCB jointly inspected the M/s KM Sugar Mills Ltd (Distillery Unit) on date: 04.02.2020. The joint inspection report is enclosed as **Annexure-6.** In view of installation CPU & additional unit of STP and compliance of earlier directions, the UPPCB has granted the conditional consent with zero discharge to the industry. For earlier violation, an environmental compensation of rupees 26.8 Lacs, has been imposed to the Unit.

For revision of environmental compensation, unit has submitted the representation to the UPPCB and the representation is under consideration.

(Copy of Said representation is enclosed as **Annexure-7**).

5. That Following industries did not deposit the environmental compensation-
   - M/s Bharti Research & Breeding Farm, F.L.-27, Sector-13, GEEDA, Gorakhpur.
   - M/s Mother Sri Dairy, D-1/3D, GEEDA, Gorakhpur.
   - M/s Alkane Construction Pvt Ltd, FL-24, Sector-13, GEEDA, Gorakhpur.
   - M/s Burnette Pharmaceuticals Pvt Ltd, FL-1, Sector-13, GEEDA, Gorakhpur.
   - M/s Gorakhnath Agro Industries Pvt Ltd, FL20/27, Sector-13, GEEDA, Gorakhpur.
   - M/s Royal Sawera Foods Pvt Ltd, FL-28, Sector-13, GEEDA, Gorakhpur.

In view of above said fact, a request was made to District Magistrate, Gorakhpur vide UPPCB letter dated: 19.05.2020 for recovery of environmental compensation amount as per the land- revenue.

(Copy of Said Letter Dated: 19.05.2020 is enclosed as **Annexure-8**).

6 & 7. That in compliance of Hon'ble NGT order, a committee was formed under the chairmanship of Principal Secretary, Irrigation & Water Resource Department, Government of UP. Several meetings (On dates- 17.12.2019, 23.01.2020, 11.02.2020 & 04.06.2020) were organized about the Ramgarh Tal. Said meetings were attended by officials from Housing & Urbans Planning Department, UPPCB, CPCB, Urban Employment & Poverty Department & Gorakhpur Development Authority. A letter has been issued by irrigation and water resources Department, Gov. of UP vide letter dated 05.06.2020 to all concerning department and concerning DM of submitting the action taken report. Report of committee will be submitted by Principal Secretary, Irrigation & Water Resources Department, Government of UP in the Hon'ble NGT.

(Copy of Said Letter Dated: 05.06.2020 is enclosed as **Annexure-9**).

S.A. Tech. Consultant CEO

Scanned with CamScanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No 41550/ सी-6/O.A.N-116/सी-52/2019 Dated 25/9/19

To,

The Registrar,
Hon'ble, National Green Tribunal,
Copernicus Marg,
New Delhi- 110001

Sub: Submission of Compliance report in O.A. no. 116/2014 in the matter of Meera Shukla Vs. Municipal Corporation Gorakhpur & Others:

Sir,

In compliance to the order dated 24.09.2019 passed by Hon'ble NGT, New Delhi in O.A. no. 116/2014 in the matter of Meera Shukla Vs. Municipal Corporation Gorakhpur & Others the compliance report is enclosed herewith with annexures.

It is requested that the compliance report may be presented before the Hon'ble Tribunal.

Yours Sincerely,

(Ashish Tiwari)
Member Secretary

Enclosures: As above

Copy to:

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XiX, Noida District-GB Nagar, 201301 for information and further necessary action.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Scanned with CamScanner

Annexure -1

Compliance report of order dated 24.09.2019 passed by Hon'ble NGT, New Delhi in O.A. no. 116/2014 Meera Shukla Vs. Municipal Corporation Gorakhpur & Others:

1. **Issue covered in Directions of Hon'ble NGT**: "Action taken report filed by the CPCB on 17.09.2019 in respect of M/s Malvika Cement Pvt. Ltd., Raebareli, Uttar Pradesh. The Chief Secretary, Uttar Pradesh may have it examined as to how electricity connections are given without consent to operate merely on consent to establish and why tubewells are being allowed to be dug without permission of the CGWA. An appropriate mechanism be evolved to remedy such illegalities in future anywhere in the State. The Chief Secretary, Uttar Pradesh may have it examined as to how electricity connections are given without consent to operate merely on consent to establish and why tubewells are being allowed to be dug without permission of the CGWA. An appropriate mechanism be evolved to remedy such illegalities in future anywhere in the State".
   Action taken for Compliance: UPPCB has requested Department of Environment, Forest and Climate Change, Government of U.P. vide letter dated 20.11.2019 for directions from the level of Chief Secretary, Uttar Pradesh to Department of Infrastructure & Industrial, Development and Department of Energy for ensuring Consent to Establish from UPPCB & NOC from CGWA prior to issuing Electricity Connection in favour of industrial units. Copy of the said letter is **annexed as annexure-01.**

2. **Issue covered in Directions of Hon'ble NGT**: "Action taken report filed by the UPPCB dated 23.09.2019 in respect of M/s Yash Pakka Ltd. and the conduct of the SDM, Ayodhya in dealing with the matter. According to the farmers, bandh was erected to prevent polluting discharge damaging the agricultural fields. However, according to the SDM, the bandh was removed to check stoppage of flow of the drain. The drain needs to be kept clean and its flow need not be obstructed".

   Action taken for Compliance: Joint inspection has been carried out by the team of CPCB/UPPCB officers on dated 23.10.2019 &

चन्द्र भान वर्मा
पर्यावरण अभियन्ता

-4-

मुख्य पर्यावरण अधिकारी

Scanned with CamScanner

Annexure - 1

24.10.2019. The inspection report has been received on 25.11.2019. Copy of the said inspection report is **Annexed as Annexure-02.** The salient recommendation of the joint committee are as under:

The ponding and obstacle of flow causes anaerobic condition in the Tehura Drain, which further deteriorates the water quality.
UPPCB has requested District Magistrate, Ayodhya for issuing directions to Administrative Officers for dismantling Bandhas made by Farmers in the Tehura Drain and also for issuing directions to concerned departments i.e. Zila Panchayat/Gramya Vikas Vibhag for ensuring discharge of only treated domestic effluents/sewage generated from the villages located along the drain. Copy of the said letter is **Annexed as Annexure-03.**

3. **Issue covered in Directions of Hon'ble NGT**: "Report of the UPPCB on the subject of environmental compensation payable by M/s B.R.D. Medical College & Hospital (Nehru Chikitsalay), Gorakhpur".
Action taken for Compliance: Letter has been issued by UPPCB on 01.10.2019 to M/s B.R.D. Medical College & Hospital (Nehru Chikitsalay), Gorakhpur for depositing the Environmental Compensation of Rs. 4.4115 Crore. Copy of the said letter is **Annexed As annexure-04.**

4. **Issue covered in Directions of Hon'ble NGT**: "The Distillery and Sugar units of the industry have been found to be non-compliant. In view of the facts found, the units need to be immediately closed by the SPCB under Section 31(1)(c) of the Water (Prevention and Control of Pollution) Act, 1974 in accordance with law in view of the recommendations of the joint Committee".
Action taken for Compliance: Direction u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 has been issued by Board on 26.08.2019 to M/s K.M. Sugar Mills Ltd. (Sugar Unit) Masaudha Motinagar, Ayodhya for not resuming operation without Compliance of directions. The joint inspection Committee of CPCB & UPPCB inspected the unit on 13.11.2019 & recommended that keeping in view, the compliance of directions, the sugar mill may be considered for resuming its operation initially on trial basis subject to deposition of Environmental Compensation (EC) imposed by UPPCB. Copy of the said inspection report is **Annexed as Annexure-05.** Accordingly the said directions u/s 33A of Water Act, 1974 have been

चन्द्र भान वर्मा
पर्यावरण अभियन्ता

-5-

Scanned with CamScanner

suspended on 21.11.2019 for trial operation of the unit for the period of two months. Copy of the said letter is **Annexed as Annexure-06.** Closure order has been issued by UPPCB on dated 04.10.2019 u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 against industry M/s K.M. Sugar Mills Ltd. (Distillery Unit) Masaudha Motinagar, Ayodhya. Further on the basis of compliance found in the joint inspection report of CPCB and UPPCB dated 26.11.2019. the above closure order has been suspended on dated 04.12.2019 and the unit has been allowed for the trial run of production for the period of three months. Copy of the said inspection report is **Annexed as Annexure-07**.

5. **Issue covered in Directions of Hon'ble NGT**: "Report of UPPCB dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation to be recovered from said 7 industries in Gorakhpur".
Action taken for Compliance: Environmental Compensation (EC) has been imposed on the said 07 industries in Gorakhpur:-

Sl. no.	Name of the industry	Amount of Environmental Compensation
1	M/s Bharti Research and Breeding Firm, FL-27, Sector13, GIDA, Gorakhpur.	Rs. 6.1125 LAcs
2	M/s Mother Shree Dairy, D-1/3D, Sector-13, GIDA, Gorakhpur	Rs. 8.4 Lacs
3	M/s Alkane Construction Pvt. Ltd., FL-24, Sector-13, GIDA, Gorakhpur	Rs. 4.25 Lacs
4	M/s Burnet Pharmaceutical Pvt. Ltd., FL-1, Sector-13, GIDA, Gorakhpur	Rs. 12.875 Lacs
5	M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur	Rs. 10.1875 Lacs
6	M/s Royale Savera Foods Pvt. Ltd., FL-28, Sector-13, GIDA, Gorakhpur	Rs. 6.1125 Lacs
7	M/s Dr. Sandhu Hatchery, FL-28, Sector-13, GIDA, Gorakhpur	Rs. 6.1125 Lacs

Copy of the said letters are **Annexed as Annexure-08.**

चन्द्र भान वर्मा
पर्यावरण अभियन्ता

Scanned with CamScanner

Annexure-1

UPPCB has requested District Magistrate, Gorakhpur for recovery of the Environmental Compensation (EC) imposed on industries by UPPCB. Copy of the said letters are **Annexed as Annexure-9.**

M/s Dr. Sandhu Hatchery, FL-28, Sector-13, GIDA, Gorakhpur has deposited environmental compensation imposed by UPPCB. At present unit has improved its water and air pollution control system as per norms. Hence, conditional consent has been issued under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

6. **Issue covered in Directions of Hon'ble NGT**: "(ii) 23.05.2019 with regard to Ramgarh Lake ".....We have considered the report. We are of the view that in line with the order earlier passed on17.12.2018, a copy of the report be forwarded to the Principal Secretary, Urban Development, Uttar Pradesh who may furnish action taken report in the matter within one month by email at judicialngt@gov.in....."
Action taken for Compliance: UPPCB has requested Department of Environment Forest and Climate Change, Government of U.P. vide letter dated 06.12.2019 for directions from the Chief Secretary, Uttar Pradesh to Department of Urban Development for filing the Action Taken Report in Hon'ble NGT. Copy of the said letter is **Annexed as Annexure-10.**

7. **Directions of Hon'ble NGT**: "A Joint Committee comprising the Secretaries, Urban Development, Environment and Forest and Irrigation, Flood Control Department, Uttar Pradesh, UPPCB and the CPCB may take further action in accordance with law, in the light of the report and furnish an action taken report before the next date. The Nodal Agency will be Secretary, Irrigation for coordination, compliance and furnishing report to this Tribunal. The GDA is at liberty to furnish its view point to the said Joint Committee. Review Application No. 47/2019 stands disposed off ".
Action taken for Compliance: UPPCB has requested Principal Secretary, Irrigation, Government of UP for constitution of the committee in compliance of the order dated 24.09.2019. Copy of the said letter is **Annexed as Annexure-11.**
In compliance of the Hon'ble NGT order dated 19.07.2019 & 24.09.2019 meetings held under the Chairmanship of Smt. Aparna U., Secretary Irrigation & Water Resource Department, Government of U.P. on dated 25.11.2019 & 17.12.2019.

चन्द्र भान वर्मा
पर्यावरण अभियन्ता

डा0 वी0 वी0 अवस्थी
मुख्य पर्यावरण अभियन्ता
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ

7

Scanned with CamScanner

Annexure – 2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
(UTTAR PRADESH POLLUTION CONTROL BOARD)

Ref. No.....G:-32633/C-6/OA No-116/ा0-52/2020 **Date **28/04/2020

सेवा में,

अनु सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7,
उ0प्र0 शासन

विषयः–प्रदेश में उ0प्र0 प्रदूषण नियंत्रण बोर्ड से बिना अनुमति प्राप्त किये उद्योगों को विद्युत संयोजन तथा केन्द्रीय भूगर्भ जल प्राधिकरण द्वारा भूजल दोहन हेतु अनापत्ति न प्रदान किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक शासन को संदर्भित इस कार्यालय के पत्रांक जी31544/सी–6/सा0–52/ओ0ए0– 116/ 2014/19 दिनांक–20.11.2019 का संदर्भ ग्रहण करने का कष्ट करें (छाया प्रति संलग्न)। उक्त प्रकरण में मा0 एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 संख्या–116/2014 मीरा शुक्ला बनाम म्युनिसिपल कार्पोरेशन गोरखपुर एवं अन्य में दिनांक–24.09.2019 में पारित आदेश के सुसंगत अंश निम्नवत् हैः–

"……The Chief Secretary, Uttar Pradesh may have it examined as to how electricity connections are given without consent to operate merely on consent to establish and why tube wells are being allowed to be dug without permission of the CGWA. An appropriate mechanism be evolved to remedy such illegalities in future anywhere in the State……"

मा0 एन0जी0टी0 द्वारा उक्त पारित आदेश के संदर्भ में यह अनुरोध किया गया है कि संबंधित विभाग अवस्थापना एवं औद्योगिक विकास विभाग, उर्जा विभाग तथा केन्द्रीय भूगर्भ जल प्राधिकरण से इस संबंध में अभिमत प्राप्त कर मुख्य सचिव महोदय के स्तर से शासनादेश जारी करना चाहें। प्रकरण में अग्रिम सुनवाई की तिथि 16.06.2020 को नियत है।

अतः आपसे पुनः अनुरोध है कि संबंधित विभागों से अभिमत प्राप्त कर मुख्य सचिव महोदय के स्तर से शासनादेश जारी कराने का कष्ट करें। जिससे मा0 अधिकरण द्वारा पारित आदेश दिनांक–24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

संलग्नकः उपरोक्तानुसार।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

– 8 –

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

E Mail - Dt - 28/04/20 By - Lalit

Scanned with CamScanner

Annexure - 3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H49416 /सी-6/जल-53/फैजा) दत्ते/2020 Dated 28-05-2020

अनुस्मारक
माननीय एन0जी0टी0 प्रकरण
ई-मेल द्वारा

सेवा में,

जिलाधिकारी,
अयोध्या।

विषयः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन में मेसर्स यश पैका लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0), दर्शन नगर, अयोध्या के शुद्धीकृत उत्प्रवाह का बिना किसी अवरोध के तिहुरा नाले के माध्यम से निस्तारित करने तथा तिहुरा नाले में समीपवर्ती गॉव का वेस्ट वाटर बिना शुद्धीकृत किये निस्तारित न किये जाने के सम्बन्ध में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत निर्देश।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच.45759/सी-6/जल-53/फैजा0/2019 दिनांक 01.01.2020 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 एन0जी0टी0 नई दिल्ली में दायर ओ0ए0सं0-116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 को दृष्टिगत प्रकरण पर आपको पर्यावरण (संरक्षण) अधिनियम-1986 की धारा-5 के अन्तर्गत निम्न निर्देश जारी किये गये है :-

1. यह कि तिहुरा नाले में किसानों द्वारा बनाये गये समस्त बन्धों को तुरन्त हटा लिया जाये।
2. यह कि तिहुरा नाले के किनारे स्थित गॉव से वेस्ट वाटर बिना शुद्धीकृत किये तिहुरा नाले में निस्तारित न किया जाये।
3. यह कि तिहुरा नाले मे एकत्र स्लज को मेसर्स यश पैका लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0), दर्शन नगर, अयोध्या के माध्यम से निकालने की व्यवस्था की जाये, जिससे तिहुरा नाले में बिना अवरोध के उद्योग का शुद्धीकृत उत्प्रवाह निस्तारित हो सके।

उक्त निर्देशों की अनुपालन आख्या अभी तक बोर्ड को प्राप्त नहीं हुई है। ज्ञातव्य है कि प्रकरण मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0सं0-116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में आच्छादित है, जिसमें अग्रिम सुनवाई दिनांक 16.06.2020 को नियत है। प्रकरण पर जारी निर्देश के अनुपालन की स्थिति से मा0 अधिकरण को नियत तिथि से पूर्व अवगत कराया जाना है।

अतः आपसे अनुरोध है कि प्रकरण की संवेदनशीलता को दृष्टिगत रखते हुए बोर्ड द्वारा जारी निर्देशों का अनुपालन सुनिश्चित कराने हेतु सम्बन्धित प्रशासनिक अधिकारियों को आदेशित करने का कष्ट करें, जिससे बोर्ड द्वारा जारी निर्देशों का अनुपालन सुनिश्चित हो सकें तथा नियत तिथि से पूर्व अद्यतन स्थिति मा0 एन0जी0टी0 नई दिल्ली को प्रेषित किया जाना सुनिश्चित हो सके।

भवदीय

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. रीजनल डायरेक्टर, केन्द्रीय पप्रदूषण नियंत्रण बोर्ड, पिकप भवन, भू-तल, विभूति खण्ड, गोमती नगर, लखनऊ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अयोध्या।
3. मेसर्स यश पैका लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0),दर्शन नगर, अयोध्या।

-9-

सदस्य सचिव

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@upp...

Scanned with CamScanner

Annexure - 4

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

G-32874

Ref. No..... /C-6/जल-53/अधि0वत/2020 Dated 9/04/2020

सेवा मे,

अनुसचिव,
पर्यावरण वन एवं जलवायु परिवर्तन अनुभाग–6
उ0प्र0 शासन,

विषयः मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में दायर ओ0ए0 सं0–116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कॉरपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन में मेसर्स यश पैका लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0) दर्शन अयोध्या के शुद्धिकृत उत्प्रवाह का बिना किसी अवरोध के तिहूरा नाले के माध्यम से निस्तारित करने तथा तिहूरा नालें में समीवर्ती गांव का वेस्ट वाटर बिना शुद्धिकृत किये निस्तारित न किये जाने के संबंध में।

महोदय,

कृपया माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के सुसंगत अंश निम्नवत हैः–

".....According to the farmers, bandh was erected to prevent polluting discharge damaging the agricultural fields. However, according to the SDM, the bandh was removed to check stoppage of flow of the drain. The drain needs to be kept clean and its flow need not be obstructed. An updated joint inspection report is required to be obtained from a joint Committee of CPCB and the SPCB which issue will henceforth be dealt with in *O.A. No. 399/2019, Mrs. Saraswati vs M/s Yash Paper Limited & Ors*.....

"..... A joint Committee of CPCB and State PCB may take remedial action to ensure that the Tihura Drain is cleaned and freed from any industrial effluent or other pollutants. A status report in this regard may be filed as already directed above....."

माननीय अधिकरण के उक्त आदेश के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड की संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 23.10.2019 तथा 24.10.2019 को किया गया। संयुक्त निरीक्षण आख्या में निम्न संस्तुतियॉं की गयी हैं:–

It is evident from the above observation, the ponding and obstacle of flow causes anaerobic condition in the Tehura Drain, which also detoriating the water quality. Hence, the District Administration may be directed to immediately removed all bandha made on the Tehura Drain. Further, the major contribution of waste water flow in Tehura Drain is due to M/s Yash Pakka Ltd. Hence, District Administration in association with the unit (M/s Pakka Ltd.) may jointly carry out de-sludging of drain and also make proper arrangement such as pucca drain and provide gradient to ensure free flow of water. The District Administration may also ensure that waste water from the villages by the side of the Tehura Drain is discharge only after appropriate treatment.

उक्त संस्तुतियों को दृष्टिगत रखते हुये जिलाधिकारी, अयोध्या को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत इस कार्यालय के पत्रांक एच 45759/सी–6/ जल–53/फैजा0/2019 दिनांक 01.01.2020 द्वारा निम्न निर्देश जारी किये गये हैं :–

1. यह कि तिहुरा नाले में किसानों द्वारा बनाये गये समस्त बन्धों को तुरन्त हटा लिया जाये।
2. यह कि तिहुरा नाले के किनारे स्थित गॉव से वेस्ट वाटर बिना शुद्धीकृत किये तिहुरा नाले में निस्तारित न किया जाये।
3. यह कि तिहुरा नाले मे एकत्र स्लज को मेसर्स यश पैका लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0), दर्शन नगर, अयोध्या के माध्यम से निकालने की व्यवस्था की जाये, जिससे तिहुरा नाले में बिना अवरोध के उद्योग का शुद्धीकृत उत्प्रवाह निस्तारित हो सके।

Scanned with CamScanner

उक्त निर्देशों की अनुपालन आख्या प्राप्त न होने एवं तिहूरा नाला खुलवाने से संबंधित शिकायते प्राप्त होने के कारण इस कार्यालय के पत्रांक एच.49416/सी–6/ जल–53/अयोध्या/2020 दिनांक 28.05.2020 द्वारा जिलाधिकारी अयोध्या को अनुस्मारक पत्र प्रेषित किया गया है, जिसमें यह उल्लेख है कि प्रकरण मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 सं0–116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कॉरपोरेशन गोरखपुर एवं अन्य में आच्छादित है, जिसमें अग्रिम सुनवाई दिनांक 16.06.2020 को नियत है और प्रकरण पर जारी निर्देशों के अनुपालन की स्थिति से मा0 अधिकरण को नियत तिथि से पूर्व अवगत कराया जाना है।

अतः उपरोक्त को दृष्टिगत रखते हुए शासन स्तर पर से जिलाधिकारी अयोध्या को इस आशय का निर्देश जारी किया जाना उचित होगा कि बोर्ड द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 की धारा–5 के अन्तर्गत जारी निर्देशों का तत्काल अनुपालन सुनिश्चित कराकर अनुपालन आख्या प्रेषित करें, जिससे अनुपालन की स्थिति से मा0 अधिकरण को नियत तिथि से पूर्व अवगत कराया जा सके। जिलाधिकारी अयोध्या को जारी पत्रों की छाया प्रति संलग्न है।

संलग्नक :– यथोपरि।

भवदीय

(आशीष तिवारी)
सदस्य सचिव,

–11–

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Scanned with CamScanner

Annexure-5

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 42275/सी-6/बी0एम0डब्लू0/2/गोर0/2019 Dated 12.10.19

सेवा में,

मा0 एन0जी0टी0 प्रकरण
पंजीकृत/अनुस्मारक

मेसर्स बी0आर0डी0 मेडिकल कालेज एण्ड हास्पिटल (नेहरू चिकित्सालय),
गोरखपुर।

विषयः माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन, गोरखपुर एवं अन्य में पारित आदेश दिनांक 17.12.2018, 07.03.2019, 29.04.2019 एवं 27.09.2019 के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को बोर्ड में जमा करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक 42253/सी-6/बी0एम0डब्लू0/2/गोर0/2019 दिनांक 01.10.2019 का संदर्भ ग्रहण करें, जिसके माध्यम से मेडिकल कालेज को निर्देशित किया गया था कि रूपये 4.4115 करोड़ (रू0 चार करोड़ इक्तालिस लाख पन्द्रह हजार मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0बी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करें।

मेडिकल कालेज द्वारा अभी तक उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि को बोर्ड के खाते में जमा कर इस कार्यालय को सूचित नही किया गया है। अतः उपरोक्त को दृष्टिगत रखते हुये आपको पुनः निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 4.4115 करोड़ (रू0 चार करोड़ इक्तालिस लाख पन्द्रह हजार मात्र) बोर्ड में तत्काल जमा करें अन्यथा उक्त धनराशि की भूराजस्व की भाँति वसूली की कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

भवदीय,

12/10/19

(एस0वी0 सिंह)
मुख्य पर्यावरण अधिकारी
(वृत्त-6)

प्रतिलिपिः

1. जिलाधिकारी, गोरखपुर को सूचनार्थ प्रेषित।
2. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

12/10/19

मुख्य पर्यावरण अधिकारी
(वृत्त-6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Scanned with CamScanner

JOINT INSPECTION REPORT OF

M/s K. M. SUGAR MILLS LIMITED (DISTILLERY DIVISION), MOTI NAGAR, AYODHYA, (FAIZABAD), U.P.

Joint inspection of **M/s K.M. Sugar Mills Limited (Distillery Division), Moti Nagar, Ayodhya (Faizabad), U.P.** was carried out on 04.02.2020 by the following officials from Central Pollution Control Board, Regional Directorate (North), Lucknow and Uttar Pradesh Pollution Control Board, Regional Office, Ayodhya-

1. Dr. Sarvesh Rai, Sci. 'C', CPCB, RD (N)
2. Mr. Reetesh Kumar Maurya, AEE, UPPCB, Ayodhya
3. Dr. Ashutosh Tripathi, RA-II, CPCB, RD (N)

1.0 Background

- The above inspection was conducted w.r.t. a letter from Chief Environmental Officer (Circle-6), UPPCB dated 17.01.2020 wherein it was requested to verify the compliance of the recommendations reported by a joint inspection (dated 26.11.2019) team of CPCB and UPPCB.
- Earlier, the unit was allowed to operate for 03 months (after being directed to close its operation from 04.10.2019) under reference to a letter from UPPCB dated **04.12.2019** subject to the following conditions to be complied by the unit –
  - I. The unit shall restrict the provision of spent wash storage to a maximum of 07 days.
  - II. Installation and commissioning of the CPU and the STP shall be completed immediately.
  - III. This revocation of the closure order is under consideration of order passed by the Hon'ble NGT in the matter of Meera Shukla Vs Municipal Corporation, Gorakhpur & Ors. (OA No. 116/2014).
  - IV. The unit shall immediately apply for consent to operate.
  - V. Continuous compliance of provision of zero discharge facility.
  - VI. Deposition of environmental compensation of Rs. 56.7 lakh imposed on the unit within one week.

2.0 General Observations

1. The unit is operating after closure for about two months (04.10.2019 to 03.12.2019) from 04.12.2019.
2. The unit has produced 999905.9 B.L., 1323593.2 B.L. and 122303.7 B.L. of rectified spirit respectively in the months of December, January and February till the date of inspection. The unit has generated 10690 m^3, 13487 m^3 and 1628 m^3 of spent wash in the same duration.
3. The unit has generated 7235.89 KL, 8876.8 KL and 970.9 KL of condensate and 1208.75 KL, 1723.75 KL and 203.75 KL of spent leese for per KL of rectified spirit respectively in the months of December, January and February till the date of inspection.

– 13 –

Scanned with CamScanner

Annexure-6

3.0 Observations regarding compliance of above conditions stated by UPPCB

I. <u>The unit shall restrict the provision of spent wash storage to a maximum of 07 days</u>

- The unit had applied for consent to the UPPCB on 30.11.2019 and has proposed to produce 1550 KL/month of RS/Absolute alcohol.
- As per production data of rectified spirit and generation of spentwash provided for the months of December, January and February; the unit is generating 10.5 KL (approx. average) of spentwash per KL of rectified spirit.
- Assuming the unit operates at full proposed capacity of 1550 KL/month i.e., 50 KLD; average spentwash generation will be about 525 KLD and considering the maximum 07 days storage permission by CPCB the unit shall not have a lagoon of more than 3675 KL.
- It was informed that earlier the unit possessed a spent wash storage lagoon with a capacity of 13024 KLD, which violated the directions of CPCB directions for spent wash storage capacity of maximum of 07 days.
- During visit it was found that the unit has made partition in the larger lagoon and had divided it into two parts (9524 KL and 3500 KL). The unit has informed that the smaller part of 3500 KL (for maximum 07 days storage capacity) will be used. It was informed that the larger lagoon will be dismantled or leveled (Pic. 1 & 2).
- Both the segments of the lagoon were partially filled with spent wash.
- It is evident that the structure to store spent wash for more that the permitted capacity of 7 KLD is still present in the form of a partitioned lagoon and yet to be dismantled or leveled.
- A PTZ camera has been installed by the industry near the lagoon.

II. <u>Installation and commissioning of the CPU and the STP shall be completed immediately</u>

<u>Installation and commissioning of the CPU</u>

- The unit has installed a CPU with a capacity of approx. 750 KLD for treatment of process effluent such as MEE condensate, spent lees, plant leakage waste water etc. The CPU comprises of the following treatment units (Pic. 3 to 10) -
  - Equalization Tank
  - Buffer Tank
  - IC reactor (Anaerobic treatment System)
  - Bio-Gas Holder
  - Condensate Pit
  - Extended Aeration Tank
  - Secondary Clarifier
  - Tertiary Clarifier
  - Clear Water Storage Tank
  - Sludge Pit
  - Bio-gas sludge Holding Tank
  - Multi Grade Filter
  - Activated Carbon Filter
  - Filtered Water Storage/UF Feed Storage Tank
  - UV System
  - Ultra-Filtration
  - UF Permeate Tank
  - RO Plant-1
  - RO Plant-2
  - RO Permeate Tank
  - RO Reject Tank

-14-

Scanned with CamScanner

- The unit has provided electromagnetic flow meter at the inlet and outlet of CPU (RO reject, RO permeate, UV outlet).
- During visit the inlet flow meter was running at 5.51 m^3/h with total reading of 659.64 m^3. However, the meters were yet to be calibrated as the system been recently installed the CPU is under trial run.
- It was informed that 50% of the treated water from ACF will be treated through UV and used for fermentation dilution and remaining 50 % will be further treated through UF and RO Plant for use in cooling tower make up. RO reject will be fed to the MEE Plant.
- During visit the CPU was in operation and samples were collected to verify the efficiency of the treatment system. Results of sample analysis are given below:

Parameters	Sample Collection point (CPU)		Effect of CPU treatment
	Inlet	Outlet	
pH	7.13	7.28	1.02 times increase
Conductivity (µS/cm)	1524	1286	1.18 times reduction
SS (mg/l)	83.9	86	1.02 times increase
TS (mg/l)	1745	1342	1.3 times reduction
TDS (mg/l)	1363	1111	1.22 times reduction
COD (mg/l)	3134	807	3.88 times reduction
BOD (mg/l)	2240	386	6.47 times reduction

- The above results indicate that the CPU is effectively reducing the BOD and COD load of the CPU feed. However, more reduction in the concentration of solids (suspended and dissolved) shall be achieved once the trail run is over and the CPU is running at optimum efficiency.
- Sample from the aeration unit of the CPU was also collected and the result (MLSS – 2627; MLVSS - 1925) indicated that a stabilized biological system has been maintained.

Installation and commissioning of STP

- The unit has installed a Sewage Treatment Plant (STP) with capacity 120 KLD for treatment of domestic waste water generated form sugar and distillery plant and residential colony. The STP comprises of following (Pic. 11 to 16):

  - Oil and Grease Chamber
  - Bar Screen
  - Equitization Tank
  - MBBR Tank-1
  - MBBR Tank-2
  - Secondary Tube Settler
  - Chlorine Contact Tank
  - Multi Grade Filter
  - Activated Carbon Filter

- During visit the STP was in operation and samples were collected to verify the efficiency of the treatment system. Results of sample analysis are given below:

Scanned with CamScanner

Parameters	Sample Collection point (CPU)		Effect of STP treatment
	Inlet	Outlet	
pH	8.22	8.64	1.05 times increase
Colour	30	25	1.2 times reduction
Conductivity (µS/cm)	1082	1284	1.18 times increase
SS (mg/l)	12.8	8.96	1.42 times reduction
COD (mg/l)	31.1	34.1	1.09 times increase
BOD (mg/l)	13.8	14.4	1.04 times increase

- The above results indicate that the not much of a change in the characteristics of the sewage at the inlet is being affected by the STP treatment. However, since the STP has just been commissioned, more efficient collection of domestic waste water will ensure supply of representative sewage at the inlet and, if the STP is operated properly, compliance of the discharge norms by the STP may be achieved gradually in the long run.

IV. The unit shall immediately apply for consent to operate

The industry has applied for consent to operate vide its letter no. KMSML/2019/95 dated 30.11.2019 (copy of the application provided to the joint team).

V. Continuous compliance of provision of zero discharge facility

- The unit possesses MEE, CPU and STP to treat/manage the waste water (spent wash, spent leese, condensate and sewage) generated in the processes and premises and ensure zero liquid discharge.
- The unit is generating 10.5 KL (approx. average) of Spent wash per KL of RS production. The spent wash is managed by the following methods:
  - Storage in lagoon
  - Four effect falling film type and three effect forced circulation type evaporator with capacity 650 KLD and evaporation capacity of 510 TPD.
  - Slope Fired Boiler (16 TPH)
- The unit is generating 6.7 to 7.9 KL (approx. average) of condensate and 1.2 to 1.6 KL (approx. average) of spent leese for per KL of RS production. A condensate polishing unit (CPU) of 753 KLD has been installed, commissioned and set operational (under trial run) by the industry to manage the condensate and treat it to be reused in the processes like fermentation dilution, cooling tower make-up etc.
- A STP has been installed and made operational to manage the domestic waste of the industry.
- Also, any point of discharge of treated/untreated waste water from the premises to the outside, except piped provisions for carrying out treated sugar unit effluent to field for irrigation, was not found during the visit.

Scanned with CamScanner

VI. Deposition of environmental compensation of Rs. 56.7 lakh imposed on the unit within one week

- The earlier imposed environmental compensation of Rs. 56.7 Lakhs has been revised and reduced to Rs. 26.8 Lakhs by the UPPCB vide its letter dated 21.01.2020.
- The unit has again made a representation vide letter dated 24.01.2020 to UPPCB regarding reassessment and recalculation for further reduction of the EC. Any response from UPPCB regarding this is not available. Therefore, the matter of deposition EC by the unit to UPPCB is still under consideration by UPPCB.

4.0 Observation regarding display board at the industry

The industry has not installed display board with all the requisite information at the main entrance.

5.0 Conclusion

The compliance of conditions imposed by UPPCB vide letter dated .04.1.2019 is summarized below:

Sl. No.	Condition	Compliance Status
I	The unit shall restrict the provision of spent wash storage to a maximum of 07 days.	**Not Complied** The larger part of the partitioned lagoon, which shall have been dismantled/leveled, is still intact and can be used whenever needed. However, the unit has informed that the smaller part of 3500 KL (for maximum 07 days storage capacity) will be used.
II	Installation and commissioning of the CPU and the STP shall be completed immediately.	**Complied**
III	This revocation of the closure order is under consideration of order passed by the Hon'ble NGT in the matter of Meera Shukla Vs Municipal Corporation, Gorakhpur & Ors. (OA No. 116/2014).	NA
IV	The unit shall immediately apply for consent to operate.	**Complied**
V	Continuous compliance of provision of zero discharge facility.	**Complied**
VI	Deposition of environmental compensation of Rs. 56.7 lakh imposed on the unit within one week.	**Not Complied** EC revised to Rs. 26.8 Lakhs and the representation raised by the unit still under consideration by UPPCB.

Scanned with CamScanner

5.0 Recommendations

M/s K. M. Sugar Mills Limited, (Distillery Division), Moti Nagar, Ayodhya (UP) is yet to comply with the restricted spent wash storage capacity and deposition of EC conditions. The unit may be directed to –

(1). Deposit the EC in compliance of UPPCB direction.

(2). Dismantle the excess spent wash storage facility.

(3). Complete the remaining works in the CPU and STP like calibration of flow meters and construction of sludge drying beds and collection pit immediately. The CPU/STP shall be operated to achieve desired quality of treated wastewater to be reused for designated purposes.

(4). Install display board at the entrance of the industry premises with all the requisite information like online data and water/air emission data and solid waste generated in the factory.

Joint Inspection Team Members & Signature	
1. Dr. Sarvesh Rai, Sci. 'C', CPCB, RD (N)	22 Feb. 2020
2. Mr. Reetesh Kumar Maurya, AEE, UPPCB, Ayodhya	22/02/2020
3. Dr. Ashutosh Tripathi, RA-II, CPCB, RD (N)	22/02/2020

Scanned with CamScanner

K.M. Sugar Mills Ltd.

Factory & Works : P.O. Motinagar-224201, Dist. Ayodhya (U. P.)
Phone : 7571000692, Email : director@kmsugar.com
CIN No.:L15421UP1971PLC003492 GSTIN No.:09AAACK5545P1ZZ

MS.

कृ० प्रकरण का पुनः परीक्षण कराकर
उचित EC/Penalty लगाने पर
विचार कर पुनर्गणना
प्रस्तुत करें।

JMS Rathaur
22/05/2020.
(जे0 पी0 एस0 राठौर)
अध्यक्ष

To,
The Chairman
U.P. Pollution Control Board,
Building No. TC-12V,
VibhutiKhand, Gomti Nagar
Lucknow- 226010

Date: 22.05.2020

SUB: Representation by the K.M Sugar Mills Ltd (Distillery Division) on EC imposed by UPPCB

Dear Sir,

This is in reference to your Letter No. H46614/C-6/SahmatiJal/01/Ayodhaya/2020, dated 21.01.2020 imposing EC/Penalty amounting Rs.26.80 Lac on K.M Sugar Mills Ltd (Distillery Division). In this connection, we have already submitted our representation on dated 27.01.2020, and we had deposited Rs. 5,00,000/-under protest with UPPCB against EC imposed.

After joint inspections on dated 22.02.2020 of UPPCB and CPCB, we have got consent from UPPCB on dated 29.02.2020 based on that report further our unit is running with 100% compliance as per the norms.

It is requested please review and waive the Environment compensation, imposed vide letter-dated 21.01.2020 on K.M Sugar Mills Ltd (Distillery Division), on the basis of the above joint inspection report.

Thanking You

CEO/C-6
Pl Inw
22/05/2020.

Yours Faithfully
K.M. Sugar Mills Limited (Distillery Division)

(Authorized Signatory)

c c.: The Member Secretary, UPPPCB, Lucknow
Encl: as above

Scanned with CamScanner

Annexure-1

K.M. Sugar Mills Ltd.

Factory & Works : P.O. Motinagar-224201, Dist. Ayodhya (U. P.)
Phone : 7571000692, Email : director@kmsugar.com
CIN No.:L15421UP1971PLC003492 GSTIN No.:09AAACK5545P1ZZ

To,

Date: 24.02.2020.

The Chief Environmental Officer
Circle-06, U.P. Pollution Control Board,
Building No. TC-12V
Vibhuti Khand, Gomti Nagar
Lucknow- 226010

Ref: UPPCB Letter No. H46614/C-6/Sahmati Jal/01/Ayodhaya/2020 dated 21-01-2020,and Representation of K M Sugar Mills Ltd (Distillery Division) dated 24.01.2020.

SUB: Representation by the K.M Sugar Mills Ltd (Distillery Division) on EC imposed by UPPCB, and in relation to depositing Rs.500000/- under Protest

Dear Sir,

This is in reference to your Letter No. H46614/C-6/Sahmati Jal/01/Ayodhaya/2020, dated 21.01.2020 imposing EC/Penalty amounting Rs.26.80 Lac imposed on K.M Sugar Mills Ltd (Distillery Division). In this connection, we already submitted our representation on dated 27.01.2020, and we are depositing Rs 500000/- in under protest in UPPCB, it is requested please revise the EC letter on dated 21.01.2020. We submit our representation as under.

1. The company has already deposited an EC of Rs. 2.00 Lac on 20.11.2018 based on defaults as observed by UPPCB at a rate of Rs 50,000/- per day defaults.

2. The company has also deposited on Environmental Compensation (EC) of Rs. 36.50 Lac under protest for the period 17.11.2018 to 28.01.2019 i.e. 73 days at the rate of Rs. 50,000/- per day. The detailed representation in this regards has already been submitted vide the letter no. nil dated 15.02.2019. We are not aware of the mechanism opted for calculation of EC but we have come to understand that the penalty on medium scale industries is Rs. 20,000/- per day for the period of violation.

3. After our representation on dated 05.12.2019 in connection with recalculation of EC, we received revised EC letter dated 21.02.2020 of Rs. 26.80 Lac, but our complete representation was not considered in this connection we would further wish to submit that.

(दीपक कुमार मिश्रा)
वरिष्ठ प्रबन्धक (मुख्य-6)
के० एम० शुगर मिल्स लि०

Scanned with CamScanner

K.M. Sugar Mills Ltd.

Factory & Works : P.O. Motinagar-224201, Dist. Ayodhya (U. P.)
Phone : 7571000692, Email : director@kmsugar.com
CIN No.:L15421UP1971PLC003492 GSTIN No.:09AAACK5545P1ZZ

(a). After closure from 28.01.2019 to 22.03.2019, the industry reopened on 25.03.2019 after satisfactory compliance and inspection of the Board and the Industry was allowed time to comply with the rest of the direction. Thereafter since 25.03.2019, we have been continuously complying with the direction have as mentioned in this letter. Digital cameras have been installed, which has been transmitting photographs on UPPCB /CPCB server. The industry has also been inspected by the Regional Officer of the Board on 04.07.2019 and we have never been informed about any violation /non Compliance by the regulatory authority during the period of 25.03.2019 to 04.07.2019 and therefore there does not appear to be any case of non violation during this period and no further liability of falls on the industry.

(b). The online data record which has been transmitting to UPPCB/CPCB server from dated 25.03.2019.to11.07.2019, is here attached

(c). The water test reports from NABL Accredited Laboratory between 25.03.2019 to 11.07.2019 are here attached.

(d). As per our representation and Inspection report of Regional Officer of the Board, there is no adverse report during the period from 25.03.2019 to 11.07.2019, therefore please consider our representation for recalculation of EC. We have deposited of sum of Rs.500000/-only vide RTGS Transection ID UTR No SBINS32020234000094873 dated 24.02.2019 in favor of Uttar Pradesh Pollution Control Board, Lucknow(U.P)

The industry is fully committed to its responsibility towards a robust environmental management system and has complied with all the recommendation as may have been made/ given by the regulatory authority and also through third party assessment.

Thanking You

Yours Faithfully

K.M. Sugar Mills Limited (Distillery Division)

Authorized Signatory

Scanned with CamScanner

Annexure – 8

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 149229/C-6/जल/318/Gkp/2019 Dated 19-12-2019

अनुस्मारक
मा0 एन0जी0टी0 प्रकरण
ई–मेल द्वारा

सेवा मे,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स भारती रिसर्च एण्ड ब्रीडिंग फार्म, एफ0एल0–27, सेक्टर–13, गीड़ा, गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भाँति वसूली किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच.45046/सी–6/जल सहमति/318/गोरखपुर/2019 दिनांक 17.12.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पचास मात्र) की भूराजस्व की भाँति वसूली करने का अनुरोध किया गया है।

अग्रेतर अवगत होना चाहें कि प्रकरण मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0सं0–116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में आच्छादित है, जिसमें अग्रिम सुनवाई दिनांक 16.06.2020 को नियत है। अतः आपसे पुनः अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि की भूराजस्व की भाँति वसूली कराने का कष्ट करें, जिससे मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय

(एन0के0 चौहान)
मुख्य पर्यावरण अधिकारी,
वृत्त–6

प्रतिलिपि :–

1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी,
वृत्त–6

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Scanned with CamScanner

Annexure-9

Annexure-8

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 74924/E-6/जल/330/Gkp/2020 Dated 19-12-2019

अनुस्मारक
मा0 एन0जी0टी0 प्रकरण
ई–मेल द्वारा

सेवा मे,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स मां विन्ध्यवासिनी इण्डस्ट्रीज (पूर्व नाम मदर श्री डेरी) डी0–1/3डी, सेक्टर–13, गीड़ा सेक्टर–13, गीड़ा गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भाँति वसूली किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच.45044/सी–6/जल सहमति/330/2019 दिनांक 17.12.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 8.40 लाख (रू0 आठ लाख चालीस हजार मात्र) की भूराजस्व की भाँति वसूली करने का अनुरोध किया गया है।

अग्रेतर अवगत होना चाहें कि प्रकरण मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0सं0–116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में आच्छादित है, जिसमें अग्रिम सुनवाई दिनांक 16.06.2020 को नियत है। अतः आपसे पुनः अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि की भूराजस्व की भाँति वसूली कराने का कष्ट करें, जिससे मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय

(एन0के0 चौहान)
मुख्य पर्यावरण अधिकारी,
वृत्त–6

प्रतिलिपि :–

1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी,
वृत्त–6

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Scanned with CamScanner

Annexure-8

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. H49225 एच-6/जल/314/G.K.P/2020 Dated 19-5-2020

ई-मेल द्वारा
मा॰ एन॰जी॰टी॰ प्रकरण
अनुपालन

सेवा मे,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स अल्केन कान्स्ट्रक्शन इक्यूपमेन्ट प्रा0लि0, एफ0एल0–01, सेक्टर–13, गीड़ा, गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भाँति वसूली किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच.45045/सी–6/जल सहमति/314/2019 दिनांक 17.12.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 4.25 लाख (रू0 चार लाख पच्चीस हजार मात्र) की भूराजस्व की भाँति वसूली करने का अनुरोध किया गया है।

अग्रेतर अवगत होना चाहें कि प्रकरण मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0सं0–116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में आच्छादित है, जिसमें अग्रिम सुनवाई दिनांक 16.06.2020 को नियत है। अतः आपसे पुनः अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि की भूराजस्व की भाँति वसूली कराने का कष्ट करें, जिससे मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय

(एन0के0 चौहान)
मुख्य पर्यावरण अधिकारी,
वृत्त–6

प्रतिलिपि :–

1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी,
वृत्त–6

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Scanned with CamScanner

Annexure-8

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 49226/C-6/जी0ई0/327/सी0के0पी0/2020 Dated 19-12-2020

अनुस्मारक
मा0 एन0जी0टी0 प्रकरण
ई–मेल द्वारा

सेवा मे,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स बर्नेट फार्मास्यूटिकल्स प्रा0लि0, ए0एल0–01, सेक्टर–13, गीड़ा, गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भाँति वसूली किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच.45042/सी–6/जल सहमति/327/2019 दिनांक 17.12.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 12.875 लाख (रू0 बाहर लाख सत्तासी हजार पांच सौ मात्र) की भूराजस्व की भाँति वसूली करने का अनुरोध किया गया है।

अग्रेतर अवगत होना चाहें कि प्रकरण मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0सं0–116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में आच्छादित है, जिसमें अग्रिम सुनवाई दिनांक 16.06.2020 को नियत है। अतः आपसे पुनः अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि की भूराजस्व की भाँति वसूली कराने का कष्ट करें, जिससे मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय

(एन0के0 चौहान)
मुख्य पर्यावरण अधिकारी,
वृत्त–6

प्रतिलिपि :–

1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी,
वृत्त–6

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Scanned with CamScanner

Annexure-8

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. 149224 /C-6/ O.A. /328/Gen/2020 Dated 19-5-2020

अनुस्मारक
मा0 एन0जी0टी0 प्रकरण
ई–मेल द्वारा

सेवा मे,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स गोरखनाथ एग्रो इण्डस्ट्रीज प्रा0लि0, एल0एफ0–26/27, सेक्टर–13, गीड़ा गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भाँति वसूली किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच.45043/सी–6/जल सहमति/328/2019 दिनांक 17.12.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 10.1875 लाख (रू0 दस लाख अट्ठारह हजार सात सौ पचास मात्र) की भूराजस्व की भाँति वसूली करने का अनुरोध किया गया है।

अग्रेतर अवगत होना चाहें कि प्रकरण मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0सं0–116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में आच्छादित है, जिसमें अग्रिम सुनवाई दिनांक 16.06.2020 को नियत है। अतः आपसे पुनः अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि की भूराजस्व की भाँति वसूली कराने का कष्ट करें, जिससे मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय

(एन0के0 चौहान)
मुख्य पर्यावरण अधिकारी,
वृत्त–6

प्रतिलिपि :–

1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी,
वृत्त–6

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Scanned with CamScanner

Annexure-8

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. HY9223/C-6/जल/326/CTO/2020 Dated 19-5-2020

अनुस्मारक
मा0 एन0जी0टी0 प्रकरण
ई–मेल द्वारा

सेवा मे,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स रॉयल सवेरा फूड्स प्रा0लि0, एफ0एल0–01, सेक्टर–13, गीड़ा, गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भाँति वसूली किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच.45047/सी–6/जल सहमति/326/2019 दिनांक 17.12.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पच्चास मात्र) की भूराजस्व की भाँति वसूली करने का अनुरोध किया गया है।

अग्रेतर अवगत होना चाहें कि प्रकरण मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0सं0–116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में आच्छादित है, जिसमें अग्रिम सुनवाई दिनांक 16.06.2020 को नियत है। अतः आपसे पुनः अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि की भूराजस्व की भाँति वसूली कराने का कष्ट करें, जिससे मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय

(एन0के0 चौहान)
मुख्य पर्यावरण अधिकारी,
वृत्त–6

प्रतिलिपि :–

1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी,
वृत्त–6

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Scanned with CamScanner

महत्वूपर्ण / समयबद्ध / एन0जी0टी0आदेश
संख्या–1174 / 19–27–सिं–4–02(रिट)(एन0जी0टी0) / 2019

प्रेषक,

मुश्ताक अहमद,
विशेष सचिव,
उत्तर प्रदेश शासन।

सेवा में,

(1) प्रमुख सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग,
उ0प्र0 शासन।

(2) प्रमुख सचिव,
आवास एवं शहरी नियोजन विभाग,
उ0प्र0 शासन।

(3) प्रमुख सचिव,
नगर विकास तथा नगरीय रोजगार एवं गरीबी उन्मूलन कार्यक्रम विभाग,
उ0प्र0 शासन।

(4) निदेशक,
भूतत्व एवं खनि कर्म,
उ0प्र0 लखनऊ।

(5) जिलाधिकारी,
अयोध्या / देवरियां / लखीमपुर–खीरी / बहराईच / गोण्डा / सीतापुर / बाराबंकी / बस्ती / गोरखपुर / आजमगढ़ / प्रतापगढ़ / सुलतानपुर / जौनपुर / मिरजापुर / वाराणसी / कुशीनगर / मऊ / बलियां / महाराजगंज / अम्बेडकरनगर / श्रावास्ती / बलरामपुर / सिद्धार्थ नगर / संतकबीर नगर

(6) उपाध्यक्ष,
गोरखपुर विकास प्राधिकरण / अयोध्या विकास प्राधिकरण, उ0प्र0।

(7) प्रमुख अभियन्ता एवं विभागाध्यक्ष,
सिंचाई एवं जल संसाधन विभाग उ0प्र0 लखनऊ।

सिंचाई एवं जल संसाधन अनुभाग–4 लखनऊः दिनांकः 05 जून, 2020

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–116 / 2014, मीरा शुक्ला बनाम म्युनिसिपल कॉरपोरेशन गोरखपुर व अन्य के सम्बन्ध में मा0 न्यायमुर्ति देवी प्रसाद सिंह की अध्यक्षता में दिनांक 18.07.2019 को लखनऊ में आहूत मॉनिटरिंग कमेटी के द्वारा दिये गये निर्देशों के अनुपालन आख्या के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–116 / 2014, मीरा शुक्ला बनाम म्युनिसिपल कॉरपोरेशन व अन्य में दिनांक 27–09–2019 को पारित निर्णय के कार्यकारी अंश निम्नवत् हैं:–

"A Joint Committee comprising the Secretaries, Urban Development, Environment and Forest and Irrigation, Flood Control Department, Uttar Pradesh, UPPCB and the CPCB may take further action in accordance with law, in the light of the report and furnish an action taken report before the next date. The Nodal Agency will be Secretary, Irrigation for coordination, compliance and furnishing report to this Tribunal. The GDA is at liberty to furnish its view point to the said Joint Committee."

2. उक्त आदेश के सम्बन्ध में सिंचाई एवं जल संसाधन विभाग, उ0प्र0 शासन व नगर विकास तथा नगरीय रोजगार एवं गरीबी उन्मूलन कार्यक्रम विभाग, उ0प्र0 शासन एवं पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की संयुक्त समिति की ओर से मा0 अधिकरण के समक्ष Action Taken Report प्रस्तुत की जानी है।

Scanned with CamScanner

Scanned with CamScanner

3. एक्शन टेकेन रिर्पोट में दिनांक 18.07.2019 को आहूत मॉनिटरिंग कमेटी की बैठक (कार्यवृत्त संलग्न) में दिये गये निर्देशों की अनुपालन आख्या को समायोजित किया जाना है, जिसमें आपसे सम्बन्धित आख्या निम्नलिखित प्रारूप पर वॉछनीयें है, परन्तु अभी तक संयुक्त समिति कोई भी आख्या उपलब्ध नहीं करायी गयी है।

1	2	3	4	5	6
S.No.	Summary of discussions and decision taken in the meeting of the eastern UP rivers and water reservoirs monitoring committee in relation to wetlands in eastern U.P. held on 18-07-2019	Pointwise action to related Departments .	Poinitwise action taken report by Departments.	Why Action has not been taken by the Departments.	How much time will be taken for action by Departments.

अतः इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के परिप्रेक्ष में मा0 अधिकरण में एक्शन टेकेन रिपोर्ट अति शीघ्र प्रस्तुत किये जाने के दृष्टिगत प्रश्नगत याद में तत्काल आवश्यक कार्यवाही करते हुए शीर्ष प्राथमिकता के आधार पर वांछित कार्यवाही की अद्यतन सूचना/आख्या 03 दिन के अन्दर सचिव, सिंचाई (ई0मेल rajendraps2001@gmail.com) के कार्यालय में हार्ड एवं सॉफ्ट कॉपी में अवश्यक उपलब्ध कराने का कष्ट करें।

संलग्नक उपरोक्तानुसार

भवदीय,
(मुश्ताक अहमद)
विशेष सचिव।

संख्या–1174(1)/19–27–सिं0–4, तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

(1) निजी सचिव, प्रमुख सचिव/सचिव, सिंचाई एवं जल संसाधन विभाग, उ0प्र0 शासन।
(2) जिला वन अधिकारी (DFO) अयोध्या/देवरियां/लखीमपुर–खीरी/बहराईच/ गोण्डा/सीतापुर/बाराबंकी/बस्ती/गोरखपुर/आजमगढ़/प्रतापगढ़/सुलतानपुर/जौनपुर/मिरजापुर/वाराणसी/कुशीनगर/मऊ/बलियां/महाराजगंज/अम्बेड़करनगर/श्रावास्ती/बलरामपुर/सिद्धार्थनगर/संतकबीर नगर प्रमुख अभियन्ता एवं विभागाध्यक्ष, सिंचाई एवं जल संसाधन विभाग, उ0प्र0, लखनऊ।
(3) सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
(4) मुख्य अभियन्ता, (जल संसाधन), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, लखनऊ।
(5) मुख्य अभियन्ता (गण्डक), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, गोरखपुर।
(6) मुख्य अभियन्ता (शारदा सहायक), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, लखनऊ।
(7) मुख्य अभियन्ता, सरयू परियोजना–2, सिंचाई एवं जल संसाधन विभाग, उ0प्र0, गोण्डा।
(8) अधिशासी अभियन्ता, सिंचाई/जल निगम अयोध्या/देवरियां/लखीमपुर–खीरी/बहराईच/गोण्डा/सीतापुर/बाराबंकी/बस्ती/गोरखपुर/आजमगढ़/प्रतापगढ़/सुलतानपुर/जौनपुर/मिरजापुर/वाराणसी/कुशीनगर/मऊ/बलियां/महाराजगंज/अम्बेड़करनगर/श्रावास्ती/बलरामपुर/सिद्धार्थ नगर/संतकबीर नगर

(मुश्ताक अहमद)
विशेष सचिव।

Scanned with CamScanner

Scanned with CamScanner